

ITEM NO.67

COURT NO.11

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 10739/2018

(Arising out of impugned final judgment and order dated 25-01-2018 in SA No. 1036/2005 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

RAM SURAT VERMA & ORS.

PETITIONER(S)

VERSUS

U.P. FOREST CORPORATION & ORS.

RESPONDENT(S)

(IA No. 33473/2019 - EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 20480-20483/2018 (XI)

SLP(C) No. 307/2019 (XI)

(IA No. 179032/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 29-01-2024 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s)

Mr. R. C. Kaushik, AOR

Mr. Prakash Kumar Singh, AOR

Mr. Sounak Das, Adv.

Mr. Sanjeev Bhatnagar, Adv.

Ms. Subhavna, Adv.

Mr. Bharat Sangal, Sr. Adv.

Mr. Nagarkatti Kartik Uday, AOR

Ms. Babita Kushwaha, Adv.

Mr. Kartik Vashisht, Adv.

For Respondent(s) Mr. M. R. Shamshad, AOR

Mr. Arijit Sarkar, Adv.

Ms. Nabeela Jamil, Adv.

**UPON hearing the counsel, the Court made the following
O R D E R**

1. Learned counsel for the petitioners states that the issue as to whether the Department of Forests is an industry is pending in a reference¹ before a Nine-Judges Bench, which is likely to assemble on 19th March, 2024. He requests that orders maybe deferred in the present petition to await the outcome of the said reference.
2. In view of the submission made by learned counsel for the petitioners, list in the last week of April, 2024.

**(POOJA SHARMA)
COURT MASTER (SH)**

**(NAND KISHOR)
COURT MASTER (NSH)**